

BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

IA 26 of 2018 in C.P. (I.B) No. 149/7/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2018

Name of the Company: Himanshubhai Varta  
V/s.  
Bank of Baroda & Ors.

Section of the Companies Act: Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Jigar S. Patel on behalf of Hardik P. Mehta	Adv.	Petitioner	Pat.
2.	Raheel Patel i/b. Nanavati Associates	Adv.	Respondents	Raheel

ORDER


Learned Advocate Mr. Jigar J Patel i/b Hardik Mehta present for Applicant/Petitioner. Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondents in IA 26/2018.

Learned Advocate Mr. Himanshu Varia filed his Vakalatnama in IA 26/2018.

Learned Advocate Mr. Jigar J Patel who filed IA 26/2018 on behalf of Premotor Director, filed an affidavit seeking withdrawal of IA 26/2018.

Prayer is allowed.

IA 26/2018 is disposed of as withdrawn.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 1st day of March, 2018.